

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 536/TT/2014

Subject : Truing up of transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for Moga-Hissar-Bhiwani Transmission System in Northern Region.

Date of hearing : 26.2.2016

Coram : Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited & 16 others

Parties present : Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL
Ms. Sangeeta Edwards, PGCIL
Shri M.M Mondal, PGCIL
Ms.Trepti, PGCIL
Shri S.K Agarwal, Rajasthan Discoms
Shri S.P Das, Rajasthan Discoms
Shri Gaurav Gupta, Advocate, PSPCL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for truing up of transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for Moga-Hissar-Bhiwani Transmission System in Northern Region. The petitioner further submitted that the additional capitalisation was due to the replacement of porcelain insulators by polymers insulators.

2. The learned counsel for Rajasthan Discoms submitted that the reply to the petition was filed vide affidavit dated 23.2.2016.

3 The Commission directed the petitioner to submit the following information on affidavit, with an advance copy to respondents by 10.3.2016:-

- a) Reconciliation of the capital cost mentioned, for both the assets, in the Auditor's Certificate dated 27.9.2014 and Management Certificate and Auditor's Certificate dated 10.2.2012.
- b) Auditors certificate in case of Asset-II.
- c) The de-capitalization of assets made during 2009-14 and 2014-19 period.
- d) The details of the petition (number) corresponding to other assets covered in the project, if any, wherein the true-up tariff for 2009-14 has been claimed.



4. The Commission further directed the petitioner to file the above said information within the specified time. In case, the information is not filed within the said date, the matter shall be decided based on available records.

5. Subject to the above, order in the petition was reserved.

By Order of the Commission

Sd/-
(T. Rout)
Chief (Legal)

